

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD**

SPECIAL BENCH - COURT 1 (URGENT HEARINGS THROUGH VIDEO CONFERENCE)
PRESENT: HON'BLE SHRI K ANANTHA PADMANABHA SWAMY – MEMBER JUDICIAL
HON'BLE SHRI VEERA BRAHMA RAO AREKAPUDI - MEMBER TECHNICAL
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 06.01.2021 AT 10:30 AM

| | |
|----------------------------------|-----------------------------|
| TRANSFER PETITION NO. | |
| COMPANY PETITION/APPLICATION NO. | CP (IB) No. 413/9/HDB/2020 |
| NAME OF THE COMPANY | Ecoren Energy India Pvt Ltd |
| NAME OF THE PETITIONER(S) | A V Rama Rao |
| NAME OF THE RESPONDENT(S) | Ecoren Energy India Pvt Ltd |
| UNDER SECTION | 9 of IBC |

Counsel for Petitioner(s):

| Name of the Counsel(s) | Designation | E-mail & Telephone No. | Signature |
|------------------------|-------------|------------------------|-----------|
| | | | |
| | | | |

Counsel for Respondent(s):

| Name of the Counsel(s) | Designation | E-mail & Telephone No. | Signature |
|------------------------|-------------|------------------------|-----------|
| | | | |
| | | | |

ORDER

The counsel for the petitioner has submitted Withdrawal Memo dated 31.12.2020 praying that the petition may be disposed of as withdrawn on the ground that the parties have settled the matter. In support thereof a copy of Minutes of Meeting dated 30.11.2020 duly signed by authorized signatories of petitioner and respondent/ companies is enclosed. Perused the said document and satisfied with the contents. The petition is not admitted and therefore, can be allowed to be withdrawn. The petition is accordingly disposed of as withdrawn.


MEMBER (TECHNICAL)


MEMBER (JUDICIAL)

Karim